

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 317**

CA-372/2019, CA-316/2021, CA-160/2020

**IN 277/213/ND/2018**

**IN THE MATTER OF:**

M/s. Globus Investors Welfare Association ..... Petitioner/Applicant  
Vs.

M/s. ARN Infrastructure India Ltd. & ors. .... Respondent

**Order u/S. 213 of Companies Act, 2013**

**Order delivered on 08.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Arjun Nanda, Adv.

For the Respondent : Ms. Eesha Shonak, Adv. For R-2, Mr. Arun Saxena,  
Mr. Rahul Singh, Mr. Amit Verma, Adv. For R-6 & 8

**ORDER**

**CA-372/2019**

This application has been filed seeking revival of order dated 16.04.2019 passed by this Tribunal in Company Petition No. 277/213/ND/2018.

We find from records that the said application has already been dismissed vide order dated 09.08.2019. In view of the dismissal of the application the matter shall not be listed again.

**277/213/ND/2018, CA-316/2021, CA-160/2020**

In view of the dismissal order passed in CA-372/2019 on 09.08.2019, 277/213/ND/2018, CA-316/2021, CA-160/2020, are stand dismissed.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay